

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 102
IB-654/ND/2021
IA/2240/ND/2024

IN THE MATTER OF:

M/s. Sital Leasing and Finance Ltd.

...PETITIONER

Vs.

M/s. Reliable Finance Corpn Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 08.05.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :

For the Liquidator

**:Mohd Nazim Khan, PCS for the
Liquidator along with Satyendra
Sharma, Liquidator in Person**

ORDER

IA/2240/ND/2024

This is an application filed by the Liquidator in terms of Regulation 44(2) of the IBBI (LP) Regulations, 2016 seeking further extension of the liquidation period.

Authorized Representative on behalf of Liquidator is present. Keeping in view the facts and circumstances of the case, 90 days' extension beyond 12.05.2024 is allowed for completion of the liquidation process. Liquidator is directed to complete the liquidation process within the extended period.

IA is **disposed of**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)